

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

ORDER

No: 1186

Dated: 31.01.2017

Consequent upon the retirement on superannuation of Hon'ble Mr. Justice Muzaffar Hussain Attar, on 29.01.2017, Hon'ble the Chief Justice has been pleased to re-constitute various existing Committees. Therefore, the existing Committees are reconstituted as under w.e.f. January 31, 2017, except the Committees No. 5, 10, 16 and 18.

Committee No. 1: Administrative Committee.

- i) Hon'ble the Chief Justice (Chairman)
- ii) Hon'ble Mr. Justice Ramalingam Sudhakar (Member)
- iii) Hon'ble Mr. Justice Mohammad Yaqoob Mir (Member)

- Subjects:**
- (a) Service Conditions and Disciplinary matters of Judicial Officers
 - (b) General Administration including:
 - i) Probation, Regularization and Confirmation of Judicial Officers.
 - ii) Seniority matters of Judicial Officers.
 - iii) Screening of Judicial Officers for their continuation beyond the age of 50, 55 and 58 years
 - iv) Awarding of Super Time Scale and Selection Grade Scale of pay
 - v) Awarding of ACP Scale of pay
 - vi) Work review and assessment
 - vii) Case management in Subordinate Courts
 - viii) Constitution, abolition and continuance of Courts
 - ix) Conduct Rules
 - x) Alteration of Date of Birth
 - xi) Designation of Senior Advocates
 - xii) Any other or urgent matter which the Chief Justice decides to be considered by Administrative Committee

Note: In this Committee, the concerned Hon'ble Portfolio Judge, if His Lordship is not a member of this Committee, may also be associated for purposes of work review and assessment.

Muzaffar
31/1/17

**Committee No. 2: Committee on Transfers/Postings of
Judicial Officers**

- i) Hon'ble Mr. Justice Ramalingam Sudhakar (Chairman)
- ii) Hon'ble Mr. Justice Mohammad Yaqoob Mir (Member)
- iii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)
- iv) Hon'ble Mr. Justice Tashi Rabstan (Member)

**Committee No. 3: Finance Committee to monitor effective
utilization of funds sanctioned by the
Government:**

- i) Hon'ble Mr. Justice Ramalingam Sudhakar (Chairman)
- ii) Hon'ble Mr. Justice Mohammad Yaqoob Mir (Member)

- Subjects:**
- (a) High Court (On different heads of accounts)
 - (b) Construction of buildings for Courts
 - (c) Renovation of old buildings/construction of new Courts
 - (d) Infrastructure for Courts
 - (e) Stationery
 - (f) Purchases of Computers, expenses towards Telephone and Cell Phone
 - (g) Purchases of Cars
 - (h) Meeting expenses of the High Court
 - (i) Travelling expenses
 - (j) Contingency expenses etc. to the High Court and Subordinate Courts

**Committee No. 4: Building and infrastructure Committee for
High Court and District Courts to approve
the sites, designs and to monitor the work
of Courts related projects**

- i) Hon'ble Mr. Justice Ramalingam Sudhakar (Chairman)
- ii) Hon'ble Mr. Justice Ali Mohammad Magrey (Member)
- iii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)
- iv) Hon'ble Mr. Justice Tashi Rabstan (Member)

- Subjects:** (a) All matters pertaining to infrastructure in the High Court including approval of Building Plans of Court accommodation and Residential accommodation of Hon'ble Judges.

Mir

- (b) All matters pertaining to infrastructure in the Subordinate Courts including approval of Building Plans of Court accommodation and Residential accommodation of Judicial Officers including District Judges.
- (c) Maintenance and allotment/change of residential accommodation of Judicial Officers and High Court Staff.

Committee No. 5:

Committee to Monitor Infrastructure in Subordinate Courts in terms of resolution passed in Chief Justices' Conference 2016.
(Already constituted vide Order No. 238 dated 01.06.2016)

- i) Hon'ble Mr. Justice Ramalingam Sudhakar (Chairman)
- ii) Hon'ble Mr. Justice Ali Mohammad Magrey (Member)
- iii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)

In addition, Chief Secretary of the State and the Secretaries of Finance Department, Public Works and Law shall be the co-opted Members of the Committee to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the State Government.

Committee No. 6:

Committee to monitor the implementation of the various decisions/resolutions passed in the Chief Justices' Conference, 2016 effectively:

- i) Hon'ble Mr. Justice Ramalingam Sudhakar (Chairman)
- ii) Hon'ble Mr. Justice Mohammad Yaqoob Mir (Member)
- iii) Hon'ble Mr. Justice Alok Aradhe (Member)

Committee No. 7:

Committee for promotion of Civil Judges (Junior Division)/Munsiffs to the posts of Civil Judges (Senior Division)/Sub Judges:

- i) Hon'ble Mr. Justice Mohammad Yaqoob Mir (Chairman)
- ii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)

*Muzam
31/1/17*

Committee No. 8:

Committee for regularization of Adhoc District Judges/Appointment of District Judges from amongst the Civil Judges (Senior Division) on the basis of Merit-cum-Seniority

- i) Hon'ble Mr. Justice Mohammad Yaqoob Mir (Chairman)
- ii) Hon'ble Mr. Justice Alok Aradhe (Member)
- iii) Hon'ble Mr. Justice Janak Raj Kotwal (Member)

Committee No. 9:

Committee for allotment of Chambers to Advocates and to monitor the collection of rent and etc.

For Srinagar Wing

- i) Hon'ble Mr. Justice Mohammad Yaqoob Mir (Chairman)
- ii) Hon'ble Mr. Justice Ali Mohammad Magrey (Member)

For Jammu Wing

- i) Hon'ble Mr. Justice Dhiraj Singh Thakur (Chairman)
- ii) Hon'ble Mr. Justice Janak Raj Kotwal (Member)

Committee No. 10:

Committee for direct recruitment of District Judges

(Already constituted vide Order No. 1049 dated 04-02-2016)

- i) Hon'ble Mr. Justice Mohammad Yaqoob Mir (Chairman)
- ii) Hon'ble Mr. Justice Ali Mohammad Magrey (Member)
- iii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)

Committee No. 11:

Disciplinary Committee under Advocates Act

For Srinagar Wing

- i) Hon'ble Mr. Justice Mohammad Yaqoob Mir (Chairman)
- ii) Hon'ble Mr. Justice Ali Mohammad Magrey (Member)

For Jammu Wing

- i) Hon'ble Mr. Justice Alok Aradhe (Chairman)
- ii) Hon'ble Mr. Justice Tashi Rabstan (Member)

Muzam
31/1/17

Committee No. 12: Committee for High Court Staff

- i) Hon'ble Mr. Justice Mohammad Yaqoob Mir (Chairman)
- ii) Hon'ble Mr. Justice Tashi Rabstan (Member)

Subjects: (a) Recruitment and promotion of all cadres of High Court Staff including seniority matters.
 (b) Service Conditions and Disciplinary matters of High Court Staff.
 (c) Service matters/grievances of High Court Staff.

Committee No. 13: Committee to look after the affairs of Jammu and Kashmir State Judicial Academy

- i) Hon'ble Mr. Justice Alok Aradhe (Chairman)
- ii) Hon'ble Mr. Justice Ali Mohammad Magrey (Member)
- iii) Hon'ble Mr. Justice Janak Raj Kotwal (Member)

Committee No. 14: Computer and e-court (e-Governance) Committee

- i) Hon'ble Mr. Justice Alok Aradhe (Chairman)
- ii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)

Committee No. 15:

- (a) Committee for Judicial Reforms and Devise Plans to clear backlog in the High Court:
- (b) Committee on Criminal and Civil Justice Reforms:
- (c) Committee for monitoring the pendency and disposal of Criminal Cases in All Subordinate Courts (alongwith Hon'ble Portfolio Judges of respective Districts):
- (d) Norms Committee (To re-fix the norms for disposal of cases dealt by Judicial Officers in the cadre of Civil Judges (Senior Division/Sub Judges and Civil Judges (Junior Division)/Munsiffs):
- (e) Committee for pendency reduction drive for weeding out old, infructuous, instructions and ineffective cases

- Mujam*
31/1/17
- i) Hon'ble Mr. Justice Alok Aradhe (Chairman)
 - ii) Hon'ble Mr. Justice Ali Mohammad Magrey (Member)
 - iii) Hon'ble Mr. Justice Dhirai Singh Thakur (Member)

Committee No. 16: Sexual Harassment Probe Committee constituted in compliance of direction of Hon'ble Supreme Court in Vishaka & Ors. Vs. State of Rajasthan & Ors. (1997) 6 SCC 241 and to frame Rules in this regard
(Already constituted vide Order No. 946 dated 26.11.2016)

For Jammu Wing

- i) Hon'ble Mr. Justice Alok Aradhe (Chairman)
- ii) Hon'ble Mr. Justice Tashi Rabstan (Member)
- iii) Ms. Bala Jyoti, District Judge (Member)

For Srinagar Wing

- i) Hon'ble Mr. Justice Ali Mohammad Magrey (Chairman)
- ii) Hon'ble Mr. Justice Bawa Singh Walia (Member)
- iii) Ms. Jeema Bashir, District Judge (Member)

Committee No. 17: To monitor the utilization of funds, sanctioned under the 14th Finance Commission, in terms of the resolution passed in Chief Justices' Conference, 2016.

- i) Hon'ble Mr. Justice Ali Mohammad Magrey (Chairman)
- ii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)
- iii) Hon'ble Mr. Justice Tashi Rabstan (Member)

(Committee shall be assisted by the Registrar General and Chief Accounts Officer of High Court of J&K)

Committee No. 18: High Court Legal Services Committee:
(Already constituted in terms of Section 6 of State Legal Services Authorities Act by the State Authority vide Order No. 944 dated 02.01.2016)

M. J. M.
31/11/17

- i) Hon'ble Mr. Justice Ali Mohammad Magrey Chairman
- ii) Mr. K. S. Johal, Senior Advocate Member
- iii) Mr. D. S. Raina, Senior Advocate Member
- iv) Mr. Z.A. Shah, Senior Advocate Member
- v) Ms. Arifa Jan, Advocate Member
- vi) Ms. Nusrat Andrabi, Social Worker Member
- vii) Mr. Ajay Gupta, Judicial Officer Member Secretary
(Joint Registrar Judicial, Jammu Wing of High Court) (in-charge)

Committee No. 19: Committee under Juvenile Justice Act

- i) Hon'ble Mr. Justice Ali Mohammad Magrey (Chairman)
- ii) Hon'ble Mr. Justice Dhiraj Singh Thakur (Member)
- iii) Hon'ble Mr. Justice Janak Raj Kotwal (Member)

Committee No. 20: Rules Committee

- i) Hon'ble Mr. Justice Ali Mohammad Magrey (Chairman)
- ii) Hon'ble Mr. Justice Janak Raj Kotwal (Member)

Subjects: (a) Framing of Rules for the High Court and Subordinate Courts.
(b) Amendment of existing Rules.

**Committee No. 21: Vigilance/Disciplinary Committee for
vigilance of Judicial Officers including
District and Sessions Judges**

- i) Hon'ble Mr. Justice Ali Mohammad Magrey (Chairman)
- ii) Hon'ble Mr. Justice Tashi Rabstan (Member)

**Committee No. 22: Library Committee for purchase and
distribution of Books for High Court Library
and Subordinate Courts**

- i) Hon'ble Mr. Justice Dhiraj Singh Thakur (Chairman)
- ii) Hon'ble Mr. Justice Bawa Singh Walia (Member)

**Committee No. 23: Organizing Committee for Indian Law
Institute J&K Chapter and preparation of
Annual Report of High Court of Jammu and
Kashmir**

M. J. Thakur
3/11/17

- i) Hon'ble Mr. Justice Dhiraj Singh Thakur (Chairman)
- ii) Hon'ble Mr. Justice Bawa Singh Walia (Member)

Committee No. 24: Mediation and Conciliation Committee

- i) Hon'ble Mr. Justice Tashi Rabstan (Chairman)
- ii) Hon'ble Mr. Justice Janak Raj Kotwal (Member)

Committee No. 25: Right to Information Committee

- i) Hon'ble Mr. Justice Tashi Rabstan (Chairman)
- ii) Hon'ble Mr. Justice Bawa Singh Walia (Member)

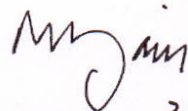
Subjects: To monitor disposal of matters under Right to Information Act.

Committee No. 26: Committee for Compassionate Appointments and Facilities to retired Hon'ble Judges

- i) Hon'ble Mr. Justice Janak Raj Kotwal (Chairman)
- ii) Hon'ble Mr. Justice Bawa Singh Walia (Member)

Subjects: Compassionate appointments in the High Court and Subordinate Courts. Facilities to retired Hon'ble Judges.

BY ORDER

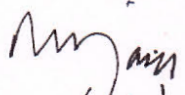

(R. S. Jain) 31/1/17
Registrar General

No. 29061-80 | e.s

Dated: 31.01.2017

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr. Justice _____,
....for information of His Lordship.
3. Registrar Vigilance, High Court of J&K, Jammu,
4. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
5. Chief Accounts Officer, High Court of J&K, Jammu,
.....for information and necessary action.
9. Incharge, NIC, High Court of J&K, for uploading the same on High Court website.
10. Concerned Sections
11. Office file.


(R. S. Jain) 31/1/17
Registrar General